

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail ementioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 12:00 PM of 18.01.2022 to 12:00 PM of 19.01.2022)					
Civil Matters					
1.	Ram Prawesh Kumar 7903157536	Kamlesh Kumar Singh	C. Misc. No. 534 of 2018	The petitioner is the husband of the respondent Shanti Devi and challenged the order dated 06.02.18 passed by learned Principal Judge, Family Court, Bhojpur, Ara in Maintenance Case No. 138 of 2016 in which the Court directed to pay 15,000/- per month as interim maintenance to the respondent Shanti Devi which is contrary to law without considering the show-cause filed by the petitioner as because the petitioner maintain his two son as all dignity. So, kindly heard on priority basis.	No Urgency
2.	Rekha Prasad 9386735692	Nagendra Paswan and others	CWJC No. 11622 of 2018	Petitioners are 36 in number, have filed this writ petition for their compassionate appointment on the post of Chaukidar in place of their father/guardian, as per their service condition their wards/nominees have to be appointed on compassionate ground. Similarly, situated wards/nominees have already been appointed and are working but case of petitioner, not	No Urgency

				considered in violation of Article 14 and 16 of the Constitution of India. Petitioners are starving and their age is expiring for entering in Government service. Similarly situated CWJC No. 6043/21 (Jitendra Yadav) is listed at Sl. No. 757 in consolidated list of Hon'ble Mr. Justice P.B. Bajanthri. This case be also listed and heard alongwith CWJC No. 6043/21. Matter is very urgent.	
3.	Dhananjay Kr. Pandey 9199649522	Rambhu Prasad	CWJC No. 11864 of 2019	Petitioner is a PDS dealer of Payalapur Panchayat. License of PDS dealer was cancelled. After cancellation of PDS shop petitioner filed appeal before District Magistrate which was dismissed. Public of this locality who are consumer of PDS shop filed petition in support of the petitioner. They are suffering. This case never listed. I.A. of early hearing also been filed.	No Urgency
4.	Dhananjay Kr. Pandey 9199649522	Dhananjay Kr. Pandey	MJC No. 956 of 2020 (arising out of CWJC No. 24240/18)	Arising out of CWJC No. 24240/18 disposed of on 09.09.19. Petitioner was dismissed from service by the order of Hon'ble Court. Petitioner was appointed but till date salary of dismissal period was not given. Petitioner have to do marriage of his daughter who attained the age of marriage. Your Lordships pleased to order, the petitioner shall be entitled to full back wages and other benefits.	No Urgency
5.	Bhubneshwar Prasad 8292562697	Kamjeet Kumar Lal	CWJC No. 12986 of 2019	This writ application has been filed against the dismissal order dated 07.05.2019 issued the Principal, Industrial Training Institute, Motihari, East	To be Listed

				Champaran, on the ground that he has got no requisite qualification for the said post after serving 21 years on the post of instructor and Chief Instructor.	
6.	Prabhat Paswan 9122123123	Suresh Singh @ Pd. Singh and others	LPA No. 147 of 2021	The appellants are floods displaced persons and during flood, land in question was allotted to appellants by State Authorities over which the appellants built dwelling house more than 60 years before or so. Appellants are landless persons below poverty line. State Authorities in collusion with local enemies are bent upon demolishing the house. So, matter is very urgent.	Office to verify
7.	Shashi Bhushan Kumar 9431662580	Dinesh Kumar Mani	CWJC No. 10322 of 2017	The petitioner dismissed from service on 04.03.14 and he filed appeal against order dated 04.03.14 and allowed the appeal but not reinstate. So, filed writ application and during pendency of writ application, appellate authority order set aside by Chairman Board of Revenue without nay jurisdiction. The petitioner was appointed on the basis of compassionate ground.	To be Listed
8.	Rakesh Kumar Singh 9431473243 9471058489	The State Bank of India through Regional Manager and others	LPA No. 1283/2018	The instant LPA has been filed against the order dt. 16.5.18 passed in CWJC no.3594 / 13, whereas the learned single judge allowed the writ application without appreciating the maintainability of the writ application. The writ petitioner is workman; the proper forum is labour tribunal. Against that order LPA has been filed which had been taken up 6.1.20, notice was also issued and submitted and there is judicial order list the	No Urgency

				matter for admission on 11.2.2020, but this case has never been listed till now. In the meantime the petitioner has filed contempt petition bearing MJC no. 489/2019 and proceeding of hearing has been started seeking stay order, this case has been listed today also. So, it may be listed urgently.	
9.	Md. Najmul Hodda 94314 95219	Afroj Jahan	CWJC. No.8133 of 2017	Aforesaid case has been filed for direction to the respondent authority to pay the compensation to the petitioner for acquisition of ancestral land which has been acquired for construction of Ganga Rail-cum Road Bridge which has already been completed but compensation has not been paid to petitioner. It may kindly be listed under heading for orders.	No Urgency
10.	Md. Najmul Hodda 9431495219	Nand Kishore Paswan	L.P.A. No.58 of 2020	Aforesaid appeal has been filed against the order dated 21.12.2019 passed in CWJC No. 7964/2010 by which Hon'ble Judge has been pleased to declared disentitlement for receiving back wages. This appeal is covered by the Judgment/order dated 18.07.2019 in L.P.A. no.1210 of 2010 and other analogous cases. It may kindly be listed under heading for order.	No Urgency
11.	Md. Najmul Hodda 9431495219	Tohfa Tarranum	C.W.J. C No. 10812 of 2021	Aforesaid case was listed under heading for orders along with CWJC No. 16414 of 2019 on 15.11.2021, but after that it has gone out of list. It may kindly be listed under heading for orders.	Office to verify
12.	Yashraj Bardhan 9835895559	M/S AK Das Associates Limited	CWJC (Token) No. 459/2022	The petitioner company has been ordered to be debarred till successful completion of work/ supply of Transformers to	Office to verify

				<p>Transmission Corporation and at the same time, order of termination has also been passed in event of non - supply. The Petitioner was in JV with another company and the respondent Bihar State Power Transmission Company did not consider the price escalation demand and just in order to avoid this request, it passed the debarment -cum- termination order prejudicing the petitioner company from participating in any of the tenders.</p> <p>The order of debarment is prejudicial to petitioner and is an obstruction in many of the tender notice I bidding process of the State of Orrisa. The order is without consideration of the demand for price escalation and moreover, when time extension was granted and the rise in price was due to circumstances created by Covid Pandemic. The impugned order is arbitrar, mechanical and an attempt to brush aside genuine grievance and the debarment has been employed as a means to get rid of contractual liability. In the circumstances, the writ petition may be ordered to be heard on priority basis.</p>	
13.	Rajesh Kumar Sinha 9931265501 9304517556	Akhilesh Kumar	LPA No. 537/2021	The petitioner has been forcibly retired But his service is remaining for 5 years. Therefore it may be treated urgent and listed and heard as soon as possible.	Office to verify
14.	Ranvijay Narain Singh 9430951895	Manish Kumar	I.A. in CWJC No. 4735 of 2020	This interlocutory application is filed to restrain the respondent authorities to proceed	No Urgency

				<p>further in the matter relating to award of Retail Outlet Dealership (Petrol Pump). Petitioner has been selected in Draw of lots on 05.12.2019 and deposit Rs. 30,000/- as initial security deposit. The action of the respondent authorities is arbitrary and whimsical in order to accommodate their favoured candidate. The respondent authorities without filing any counter-affidavit and without even waiting for the final outcome of the present case have in haste conducted 'Draw of Lots' on 13.12.2021 and have declared Rohit Raj to be selected for grant of Retail Outlet Dealership. Kindly heard this matter on the priority basis.</p>	
15.	Ajit Kumar Singh 9431660499	Bikram Ram	MA No. 670 of 2018	In this appeal the appellant filed case for dissolution of his marriage u/s 12 of the Hindu Marriage Act and the so called wife of the petitioner is claiming maintenance and D.W. was issued against the appellant. So, this case may kindly be listed as priority basis.	No Urgency
16.	Mrs. Archana Sinha @ Shahi 9334255955	Baby Mishra	CWJC No. 19032 of 2019	This writ petition is filed for quashing of Memo No. 1787 dated 08.07.2019 issued by District Program Officer (Establishment), Education Department, Bhagalpur whereby the petitioner has been discharged from the post of Principal in charge of Sri Marwai Kanya Pathshala, Bhagalpur. The petitioner is going to retire from her service in February, 2022. If the matter will not be heard by the Hon'ble Court then she will lose all the	To be Listed

				benefits. This case is pending before Hon'ble Mr. Justice Anil Kumar Upadhyay. Hence, kindly hear this matter on priority basis on any day.	
17.	Mrs. Archana Sinha @ Shahi 9334255955	SHAYAM SUNDER AGARWAL	CWJC No. 17795 of 2019	This writ petition is filed for quashing of Memo no. 074 dated 7.3.2019 issued by the sub inspector of school, Bhagalpur Sadar Bhagalpur whereby the respondent no. 8 has been elected as Chaiman of Sri Marwai Kanya Pathshala, Bhagalpur in spite of the fact that the petitioner is the donor of land for running school and in his absence the respondents conducted the election for Chairman. This case is Pending before Hon'ble Mr. Justice Anil Kumar Upadhyay. Hence, kindly hear this matter on priority basis on any day.	No Urgency
18.	Ashwani Kumar Tiwary 9661885404	BISNU BHAGWAN MISHRA	C.W.J.C. No. 9357/2019	That petitioner was candidate for the post of PARA MEDICAL WORKER in District Health Society, Nawada with respect to advertisement dated 27.10.2016 and in the merit list the name of petitioner was placed at Sr. No. 03 and total 06 post were advertised for general category and still 2 seat for general category are vacant but repeated representation the petitioner was not appointed, so this case may be heard out of turn as advertisement was in the year 2016 and due to non appointment of petitioner is suffering irreparable loss.	No Urgency
19.	Amit Kumar 9431078337	Bashir Khan	CWJC No. 5595 of 2017	This matter has not been heard till date. So, kindly it is heard through virtual mode because I have filed	No Urgency

				an IA for directing the respondents to maintain the status quo over the land which is under consideration before this Hon'ble Court. Due to pendency of this writ application the local mafias who is making construction of the same land.	
20.	Dr. Anjani Pd.Singh 9934040182	Jan Chetana Evam Shaikshik Vikash Manch	CWJC No. 21040 of 2019	The present case relates to mid day meal. Hon'ble Supreme Court as well as parliament has decided to supply of mid day meal by NGO. Three agreement has done between the petitioner and respondent. When petitioner has started supply, with conspiracy between school headmaster and media, some complaint regarding standard of meal flashed and without asking show-cause notice to the petitioner all three agreement has been cancelled. Now, government has going to allot another firm. May kindly heard the matter as urgent matter.	No Urgency
21.	Dr. Anjani Pd.Singh 9934040182	Ashok Kumar	CWJC No. 20967 of 2018	The aforesaid case relates to benefits of the petitioner (entrepreneur) under Bihar Industrial Incentive Policy, 2011. The case was squarely covered by the several order of this Hon'ble Court upheld by the Apex Court. The present case was dismissed for default and restored vide order dated 22.12.21 in MJC No. 1701 of 2021. May kindly heard the matter as an urgent matter. The small scale industries has going to ruin and petitioner is suffering from starvation.	No Urgency
22.	Dr. Anjani	Nawal Kishore	MJC No. 95 of	In the aforesaid case, this	No Urgency

	Pd.Singh 9934040182	Paswan and others	2021 (Contempt) in CWJC No. 17916 of 2016	Hon'ble Court has directed vide order dated 17.07.19 to the District Magistrate, Nawada to consider the case of the petitioners. "All the exercise must be complied within a period of six months from the date of receipt/ production of a copy of this order." But 2 year and 5 months has elapsed, the respondents have sat over the matter. Order passed by Hon'ble Mr. Justice Shivaji Pandey since retired.	
23.	Dr. Anjani Pd.Singh 9934040182	Nawal Kishor Kumar	MJC No. 1634 of 2021	In the aforesaid case petitioner has filed contempt petition against the contemnor opposite parties who has not comply the order passed by this Hon'ble Court since long. May kindly heard this matter as petitioner has been afraid by the private respondent, who has been the petitioner and family member to dire consequences.	No Urgency
24.	Dr. Anjani Pd.Singh 9934040182	Alok Sinha @ Joyesh Kumar	CWJC No. 10397 of 2020	The agricultural land of the petitioner has been encroached by the respondents minor irrigation department, Government of Bihar. Several representation has been filed by the petitioner but the respondents have not taken pain to hear him. May, kindly heard the matter out of turn. The petitioner has been suffering recurring loss of crops etc.	May be mentioned before the respective Bench only where the matter is listed
25.	Dr. Anjani Pd.Singh 9934040182	Vinod Kr. Chaudhary	CWJC No. 15407 of 2019	The petitioner was working as Executive Assistant as Bihar Homeguard. In parliamentary election he has been removed from	No Urgency

				service for his no fault. May, kindly heard the matter as urgent matter. Petitioner has been dismissed and suffering from starvation.	
26.	Abdul Wadood 9934400929	Md. Salimuddin and others	CWJC No. 7078/21	The petitioners are teachers working in Primary Schools for more than 25 years. Their salary has been stopped on the ground that they have not done their teachers training. Similar matter has been decided in CWJC No. 7079/20. This case may be heard urgently for fixing a date.	May be mentioned before the respective Bench only where the matter is listed
27.	Abdul Wadood 9934400929	Sarfaraz Ahmad	CWJC No. 18058/21	The petitioner is B.Sc. passed teacher and comes under the category of B.C. As per norms of NIOS, B.Sc. passed or B.C. candidate need not possess 50% marks in intermediate. The petitioner has got 49.4% marks in intermediate. This matter is very urgent. So, it may be heard urgently.	May be mentioned before the respective Bench only where the matter is listed
28.	Arvind Kumar Sinha 6204747826	Mostt. Suvidta Devi	C. Misc. No. 303 of 2020	The abovementioned case has been filed for direction to the learned Court below to expedite the hearing of T.S. 69/2011 pending in the Court of learned Sub-Judge-I, Hilsa. The above mentioned case comes under the category of cases which has never ever listed.	No Urgency
29.	Pravina Kumari 8051715507	Puja Devi	MJC No. 1165 of 2021	This matter relates to compensation. The appellant's husband died in 2022 in train accident. O.A. allowed on 27.02.2018 by RCT, Patna and MA NO. 474/18 also allowed on 27.08.2019 but till date payment has not been paid to the appellant. She is widow and very poor woman. Case filed on My Lord	No Urgency

				may kindly be heard the matter as early as possible.	
30.	Pravina Kumari 8051715507	Saryug Pandit	MJC No. 1181 of 2021	This matter relates to compensation. The appellant's son died in 2002 in train accident. O.A. allowed on 27.02.18 by RCT, Patna and MA No. 473/18 also allowed on 27.08.19 but till date payment has not been paid to the appellant. Urgency is that the appellant is 77 years old and suffering from many diseases. My Lord may kindly by heard the matter as early as possible.	No Urgency
31.	Suresh Prasad Sharma 9470443339	Ghanshyam Singh @ Ghanshyam Prasad Singh	LPA No. 545 of 2021	Respondents have hired JCB other tools/machines for demolishing applicant's house and building in which applicant and his family members have been living since more than 50 years. Applicant is a cardiac patient and ha been referred to AIIMS, New Delhi for further evaluation and treatment. Kindly request you to list this case on priority basis as soon as possible. (Medical Certificate attached)	Office to verify as to why not listed before the assigned Bench
32.	Mahesh Prasad 9934764863	Manganu Mandal	MJC No. 3385 of 2019 (Contempt)	After direction in CWJC No. 12719 of 2015 the respondent BRA, Bihar University allowed the petitioner to work as a daily wage peon (Gardener) of the University from October, 2020 to August, 2021 (for 11 months) and only Rs.265/- monthly is paid to him. His contempt petition requires to be heard so that he can be regularized with basic salary by punishing the respondents.	No Urgency
33.	Ajit Kumar	Girija Nand	CWJC No.	The petitioner is a retired	No Urgency

	Singh 9431660499	Jha	20205 of 2013	and old person aged about 77 years. He is unable to move anywhere, the case is of 2013 and the benefits of ACP has not been given since 1999 and its consequential benefits. So, this case may kindly be taken up on priority basis.	
34.	Birendra Kumar 9934760036	Haider Khan @ Md. Haider Khan	CWJC No. 4428 of 2020	This case has been mentioned 10 times on the ground that petitioner having a shop in the Rail premises and rail authority demanded license fee since the date of issuance of license even after the license fee has been pad to 2017 and similar matter has been allowed by this Hon'ble Court in CWJC No. 7040 of 2020 and this matter is fully covered by this matter.	No Urgency
35.	Abhitabh Kumar 9470609858	Mayuri Singh	CWJC No. 17761 of 2021	The writ application for renew of re-issue the petitioner's passport, which has been kept pending since long on the ground that there is difference in the date of birth. For further the petitioner planned to go abroad as accordingly her passport was required to be renewed for which she appeared for renewal. The petitioner has become to abroad for further education.	May be mentioned before the respective Bench only where the matter is listed
36.	Alka Verma 9431078283	Ranjay Kumar Sharma	CWJC No. 523 of 2022	The petitioners were not allowed to appear in ongoing counselling of First inter level combined competitive exam 2014 being done in December, 2021 ,as their biometric thumb impression did not match the biometric thumb impression taken during exam .Thumb impression of some Petitioners matched during physical test but surprisingly didn't match before counselling.	May be mentioned before the respective Bench only where the matter is listed

				After repeated trials some impressions matched in some cases .Because of faulty biometric testing system the petitioners biometric thumb impression didn't match and a police case has been made against them after they were kept in police lockup overnight. Innocent unemployed petitioners are ready for FSL test .The matter may kindly be heard urgently as it is related to the future and career of innocent candidates and for the ends of justice.	
37.	Dhananjay Kumar 6202350397	Chandana Kumari	CWJC No. 23832 of 2018	The petitioner selected and appointed as Panchayat teacher in the year 2012, since then, she had been working. In 2015, the respondent no.10 filed appeal before appellate authority, that she was having experience of work, not added. No such document produced at the time of counseling. On that basis, in 2017, respondent no.10, appointed.	No Urgency
38.	Dhananjay Kumar 6202350397	Rampervesh Ray	CWJC No. 3671 of 2020	Encroachers have blocked the road through the way petitioner cannot so over his land. Once, a direction was given by the Hon'ble Court to initiate proceeding and pass final order. Order partly complied, but no removal made till date. Matter is urgent.	No Urgency
39.	Dhananjay Kumar 6202350397	Bibhuti Bhushan Saha	MJC No. 1421 of 2021	The petitioner has been suffering for payment since 2008. In spite of withdrawal of case filed against the order of LPA Court from Hon'ble Supreme Court, payment of retiral dues has not been paid by Dept. Urgent	No Urgency

				matter.	
40.	Dhananjay Kumar 6202350397	Farida Khanam @ Farida Jawaid	I.A. No. 1 of 2021 in MA No. 451 of 2019	The share in land of the petitioner being sold by the respondent who lives in village permanently. In case of sale of total land, the petitioner will be put in further litigation. Matter is urgent. Just now, he has negotiated with a broker for sale of the land.	No Urgency
41.	Ashok Kumar Yadav 9939351429	Amresh Kumar Yadav	CWJC No. 7584 of 2021	Matter relates to suspension and transfer directing upon the respondents bank to revoke the suspension of the petitioner forthwith and allow him to discharge his duty with all consequential monetary benefits as the allegation alleged against the petitioner is absurd and with mala fide intention of due Branch Manager of the respondent Bank.	May be mentioned before the respective Bench only where the matter is listed
42.	Deepak Kumar Sinha 6201484781	Anjali Sinha	CWJC No. 21414 of 2014	That Instant writ petition has been filed on behalf of the petitioner on 05.12.2014 with prayer to pay the salary (remuneration) to the petitioner forthwith which is with held since June, 2013 without any rhymes and reason and subsequently for a direction to the respondent not to take any coercive action against the petitioner till the continuity of the said project as mentioned in the advertisement dated:- 09 .12.2012 published in daily newspaper Hindustan, so matter is very urgent because petitioner is hand to mouth position in absence of salary facing the starvation with family. Hence, it is required to list this case at the top of the list as a urgent matter.	No Urgency

43.	Deepak Kumar Sinha 6201484781	Arvind Kumar Sharma	LPA No. 627 of 2018 (D.B.)	That appellant has challenged order dated 15.04.2015 passed by the Hon'ble Mr. Justice Mihir Kumar Jha vide CWJC No. 5700 of 2015 by which the Hon'ble Single Bench of this Hon'ble Court has pleased to dismiss the writ application without considering the grounds of petitioner in which he clearly stated that dismissal from service with effect from 03.10.2008 is violation of procedure of departmental proceeding and also violation of order of this Hon'ble Court with regard to petitioner who was ex-Branch Manager, Begusarai Branch, National Insurance Company Limited before dismissal from service. So, matter is very urgent. Hence, it is required to list this case at the top of the list as an urgent matter.	No Urgency
44.	Akilesh Kr. Sinha 6206588129	Md. Alimuddin and others	CWJC No. 15746 of 2021	As National Health Mission, Himachal Pradesh (Advert. No. 103/2021- last date of filing- 16.01.22) invites application for Optometrist post (required Graduation- Bachelors Degree in Optometry from any recognized institute in India) and few petitioner have to apply for the same. But early in 2019-20, National Health Mission, Bihar (RBSK, Advert. No. 11/2019) students with Bachelor of Technology degree were disqualified due to the same required qualification (..... Attached). In this era of Covid-19,	May be mentioned before the respective Bench only where the matter is listed

				recession is all over and job.	
45.	Saroj Kumar Singh 9651938513	Sanjay Kumar	MJC No. 08 of 2022	One of the petitioners bearing CWJC No. 11717 of 2017 namely, Kumar Mishra is going to retire on 28.02.2022. Hence, this case may kindly be listed urgently on priority basis.	No Urgency
46.	Rabindra Prasad Singh 9431623664	Lachho Paswan	CWJC No. 13843 of 2019	The PDS shop license No. of 2007 has been cancelled by the respondent without showing any reason any notice. Therefore, PDS license should be renewed. (EC Act)	No Urgency
47.	Anuj Kumar 9939993599	Madhuri Devi	CWJC No. 17769 of 2021	The matter related to P.D.S. The petitioner has challenged the order by which license of her P.D.S. shop has been cancelled. The interest of general public is being hampered. Hence aforesaid case may be listed and heard on Priority.	May be mentioned before the respective Bench only where the matter is listed
48.	SHAILESH KUMAR 9801294071 7903154714	M/s Kamdhenu Dairy	CWJC No. 712 of 2022	Without giving any prior notice as per requirement u/s 6 of the SARFACIE Act, 2002 the respondent Punjab National Bank has taken forceful possession of the mortgaged residential premises of the petitioner and threatening the petitioner to be auctioned the said premise despite the fact that the petitioner has already been paid most part of the loan amount and also ready to pay the balance amount at the reasonable rate of interest within reasonable time. Therefore the case may be listed for urgent hearing of the matter.	May be mentioned before the respective Bench only where the matter is listed
49.	Vivekanand Vivek 9431878604	Kanchan Kumari	I.A. (arising out of MA No. 442 of 2021)	The appellant is the widow of the deceased. Vide order dt. 6.12.2021 the learned court below has directed to release the	To be Listed for IA

				awarded amount to the respondent No- 6 more than the ratio, in the meantime 45 days has been granted to the appellant to obtain order of stay. The appellant has not been given adequate compensation whereas the court below has awarded excess compensation to the respondent No- 6 mother of the deceased who is big landlord of her village having other income from business. In case the amount is released the recovery would not be possible at all. As such the above interlocutory application case may be listed for stay for orders on 20.1.2022 or any earlier day.	
50.	Vivekanand Vivek 9431878604	Mrs. Shabya Devi	CWJC No-11832/2021	The above noted case is going in bottom every week. From S. No.- 209 listed for order has now been listed at 2109 under Consolidated of the cause listed dt. 17.1.2022 before the Hon'ble Mr. Justice Anil Kumar Sinha. The case relates to medical grant sanctioned by the state Government under the scheme. If the order is not passed the Paras Hospital is saying that he will return back the sanctioned amount to the state of Bihar payable to the petitioner as such the above case may be heard on priority basis and may be listed within five cases for orders on any day.	May be mentioned before the respective Bench only where the matter is listed
51.	Pramod Mishra 9431201416	Bihar Rajya Bhoo Maap Awam Bandobast Sah Chakbandi Karmachari Sangh and Anr	CWJC-11059 / 2017	Matter relates to the regularization of service of the Petitioner and other similarly situated employees of the Sangh. The said employees have been working for a long time and their services	No Urgency

				were to be regularized, however, due to the unjustified conduct of the Respondent(s), the same is not happening.	
52.	Ms. Surya Nilambari 7970749922	Ambika Devi and another	EC-BRHC01-04527-2022	The petitioner no.1 is 76 years old lady while petitioner no.2 is 79 years old. Private plot of land of the petitioners upon which residential house of the petitioners is standing is being sought to be encroached upon the demolished/modified by the State Authorities without any authority of law or even issuing of any notice to the petitioners. Earlier, only a part of plot of the land of the petitioners i.e., 566.28 sq. ft. was acquired under land acquisition proceeding and State Authorities have, admittedly, taken possession of almost 582.4 sq. ft. area of land from the plot of the petitioners. Still, respondents are insisting on further encroachment on private plot of the petitioners which was not subject matter of the land acquisition proceeding. Only a verbal communication has been made to the petitioners to vacate the plot by 20.01.2022. The petitioners stay on the residential house on the plot along with their families. Therefore, it is prayed that this case may be taken up at the earliest.	Office to verify
53.	Ashish 9264431892	The State of Bihar & Ors.	L.P.A. No. 214 of 2021	That in the aforesaid case the Hon'ble Court was pleased to allow the mentioning on 05/01/2022 at S. No. 28, page no. 8 but still the case is not yet listed.	Office to verify and comply earlier order passed on mentioning

				Mentioning matter dated 05/01/2022, S. No.28, page no. 8 is annexed herewith. Kindly hear on priority basis and for this the Petitioner shall ever pray.	
54.	Ashish 9264431892	Aksa Iron & Coke Industries Private Limited	Misc. Appeal No. 324 of 2021 (D.B.)	That in the aforesaid case the Hon'ble Court was pleased to allow the mentioning on 18/11/2021 at S. no. 54, page 18 and 05/01/2022 at S. No. 66, page no. 20 but still the case is not yet listed. Mentioning matter dated 05/01/2022, S. No. 66, page no. 20 is annexed herewith. Kindly hear on priority basis and for this the Petitioner shall ever pray.	Office to verify
55.	Ashish 9264431892	Rajendra Mishra	MJC No. 29 of 2022	That the aforesaid case has been filed for the modification of the order dated 17/08/2021 passed by Hon'ble Mr. Justice Mohit Kumar Shah in CWJC No. 4617 of 2021. Kindly hear on priority basis and for this the Petitioner shall ever pray.	To be Listed for modification
56.	Kumar Praveen 9835467009 9430077614	Ashok Kumar Singh	CWJC No. 23553 of 2018	Petitioner is retired Accounts Clerk of minor irrigation department aged about 75 yrs. Earlier, petitioner approached this Hon'ble Court by filing CWJC No. 19088 of 2018 which was allowed on 19.03.2018 in terms of order dated 16.02.2012 passed in CWJC No. 18015/2011 and CWJC No. 16346/2011. Petitioner filed MJC No. 3023/2018 (contempt) on 07.08.2018 for non-compliance of order dated 19.03.2018. During pendency of contempt petition Chief Engineer, Minor Irrigation Department, Patna vide his Memo No. 1947 dated	No Urgency

				<p>26.09.2018 has arbitrarily denied the benefit of 1st and 2nd ACP granted earlier to the petitioner resulting monthly monetary loss of about Rs.4000/- per month to the petitioner.</p> <p>Petitioner by filing the present writ petition has challenged the said memo No. 1947 dated 26.09.2018 of Chief Engg. due to limited resources and pension of Rs. 5334/- only he has to face financial hardships. Petitioner's case is squarely covered by the order dated 20.04.2015 of Hon'ble High Court passed in LPA No. 1260 of 2012 and order dated 20.04.2015 passed by Hon'ble Supreme Court in SLP No. 21329 of 2015.</p>	
57.	Umesh Kumar Verma 9430213134	Mundrika Manjhi @ Munarik Manjhi	MJC No. 696 of 2019 (arising out of CWJC No. 22360 of 2013)	<p>CWJC No. 22360 of 2013 was filed by the petitioner for J.P. Senani Pension Samman Yojana and other facilities which was disposed on 4.07.2016 with direction "respondents shall complete the same as quickly as possible preferably within three months from the date of receipt/production of a copy of this order before the concerned respondents. Order has been communicated with representation on 27.07.2016. But till date order has not been complied by the respondents. Petitioner is very poor person, no one has take care of the petitioner. The case never taken up. out of list, so this case may be listed for hearing.</p>	No Urgency

58.	Jay Prakash Singh 7903258014	Akshay Kumar Singh	CWJC No. 8425/21	To withdraw this case because other remedies are available under the law. Hence, this case listed under heading for "To Be Mentioned" my Lord.	May be mentioned before the respective Bench only where the matter is listed
59.	Jay Prakash Singh 7903258014	Guljara Devi	CWJC No. 721 of 2022	This case is squarely covered by LPA No. 72 of 2018 (Sumitra Kunwar @ Sunaina Devi). Then this case listed under heading for "To Be Mentioned" and same order may be passed my Lord.	No Urgency
60.	Nadimul Hasan 9955249163 8789053764	Md. Jawed Anwar and others	CWJC No. 6687 of 2020	Above noted case has been filed for quashing the order dated 20.02.2020 passed by respondent no.4, the Municipal Commissioner, Nagar Nigam, Purnea. The petitioners are permanent worker of the said Nagar Nigam, Purnea since 16.05.2013, petitioners are terminated for their service, that the above mentioned case has been heard on 29.11.2021 by this Hon'ble Court and fixed date for next hearing on 06.12.2021 but the case listed in consolidated list may kindly heard. The matter proceeding are completed kindly list the above case of daily cause list matter as soon as possible.	Office to verify and comply the judicial order
61.	Keshav Kumar Sinha 8862896983	Sumitra Devi @	CWJC No. 383 of 2021	Hon'ble Court has been pleased to pass order on 01.10.2021 to file counter affidavit and put up this case seven weeks i.e., on 24.11.2021. Thus, it is urgent. (At Sl. No. 690 in consolidated list)	May be mentioned before the respective Bench only where the matter is listed
62.	Vikas Kumar 9334334711	The Bihar Offset Printers Association and Ors.	CWJC No. 762 of 2022	The petitioners have challenged several terms and conditions of tender notice published by Bihar Education Project Council. The terms and condition	Office to verify

				of tender notice are so stringent that no contractor /bidder of State of Bihar is qualified to participate in the tender process. The tender conditions has been put just only with a view to favour bidders of their own choice, who are outside State of Bihar and just to eliminate all others from participating in the bidding process. The last date for submission of online bidding document has been fixed as 27.01.2022 till 4.00PM. Therefore, the case may be listed expeditiously out of turn before the Hon'ble Bench.	
63.	Kanhaiya Pandey 9122497585	Snehlata Sharma	C.W.J.C. No. 12912/2019	Respondent No. 6 on the request of NHAI and DM Rohtas has ordered for payment of compensation against acquired lands of the Petitioner as 'agricultural land' despite being it 'commercial land' causing severe loss and harassment to the Petitioner by violating the provisions of Section 30 of the National Highways Act, 1956 and New Land Acquisition Act, 2013. Matter is serious, hence this case may be taken up on urgent basis.	No Urgency
64.	Kanhaiya Pandey 9122497585	Shailendra Kumar Singh	CWJC No. 12779/ 2015	The petitioner has filed this application for directing the respondents authorities to include the name of the petitioner among the candidates who have been called for medical test vide Gyapank No. 2358/ dated 23.07.2015 issued by the respondent commission for the post of Kakshpal in connection with Advertisement No. 10/2013 and also to give him the same benefits with	No Urgency

				<p>regard to the age in Advertisement No. 10/2015 as given in Advertisement No. 03/15 published in the daily newspaper Aj dated 5-8-2015 in light of the order dated 20-08-2015 passed by Hon'ble Patna High Court in C.W.J.C. No. 265/1992, the non compliance of which leads to suffering of Petitioner from serious injustice and financial hardships as well.</p>	
65.	<p>Kanhaiya Pandey 9122497585</p>	<p>Kshemendra Mohan & 19 Others</p>	<p>CWJC No. 18750/2018</p>	<p>The promotion of petitioners on the post Headmaster has been ordered to be postponed on the basis suspicion without any information or show cause to the petitioners although petitioners had obtained higher degree of Post Graduation from the institute recognized by UGC after seeking permission from the competent authority of State Government. The matter was last taken up on 19. 09.2018 when the State Government was directed to file Counter Affidavit but the State is sitting tight over the same. The petitioners have been denied their rightful claim and are made to run from pillars to posts.</p>	<p>No Urgency</p>
66.	<p>Kanhaiya Pandey 9122497585</p>	<p>Badri Narayan Jha</p>	<p>C.W.J.C. No. 12078 of 2019</p>	<p>The petitioner had given his joining in the year 2013 but his joining was not accepted. Later on, after the order of this Hon'ble High Court his joining has been accepted w.e.f. 15.03.2018 but the petitioner has been paid salary from 15.07.2018 and the Earned Leave and other leave for which the petitioner is entitled has</p>	<p>No Urgency</p>

				not been considered and he has not been provided his salary in correct scale causing serious injustice and sufferings to him.	
67.	Kanhaiya Pandey 9122497585	Chandra Shekhar Singh	CWJC No. 17971 of 2021	The act of the Respondents have resulted a circumstance where the Petitioner is about to lose his land and reputation along with his emotional & physical health. The favourable situation of farming for earning the livelihood is on head and the matter is also there in the Consolidated List published on at Serial No. 925. If the matter will not be taken up early it would be depriving the Petitioner from earning his livelihood and also it would be deprivation from justice. Seeing this, the case may be taken up on urgent basis.	May be mentioned before the respective Bench only where the matter is listed
68.	Rabindra Kumar Priyadarshi 9931044121	Kanchan Kumari and others	CWJC No. 9495 of 2021	Petitioners are being harassed by the respondent authorities on the name of	May be mentioned before the respective Bench only where the matter is listed
69.	Umesh Kumar Verma 9430213134	Nripendra Kumar	CWJC No. 18625 of 2013	The present case has been filed in the year 2013 but till date not listed for hearing. So, this case may be listed for hearing.	Insufficient details
70.	Navin Kumar Sinha 7564840887	Rahul Kumar	CWJC No. 1213 of 2020	That in the instant matter counter affidavit has already been filed by the respondents. That the said case is ready for hearing in Matter. That the petitioner is still unemployed and starving due to non-joining of the said post of Technical Assistant. That in the matter an order has been passed by	No Urgency

				Hon'ble Mr. Justice Madhuresh Prasad.	
71.	Pushpedra Kumar Singh	Ramdaresh Ray	C.W.J.C. NO. 15930 OF 2019	In the aforesaid Case, P.D.S. License of the petitioner had been cancelled by the Respondent No. 4 without service of notice and case has been filed in the year 2019, The petitioner is only bread earner of his family therefore, this case may kindly heard out of turn.	No Urgency
72.	Umesh Kumar Verma 9430213134	Ram Swarup Prasad @ Ram Swarup	MJC No. 4142 of 2019 (arising out of CWJC No. 9888 of 2017)	The present case has never been listed for hearing. Till date order dated 17.01.2019 has not been complied by the respondents. So, this case may be listed for hearing.	No Urgency
73.	Sanat Kumar Mishra 9430829129	Ram Balak Yadav	C.W.J.C. No. 12504/2018	The matter relates to selection of PDS Dealer and the respondent no. 9 has been selected in illegal manner ignoring petitioner's bona fide claim. The petitioner is handicapped old person. The writ petition may be heard on priority.	No Urgency
74.	Prem Kumar 9431661620	Sandeep Parasar	CWJC No. 23430 of 2013	The respondent on the one hand has put hold the allotment of distributorship of LPG gas from a long considerable time and the other have proceeded to appoint other distributor for the said LPG gas in the locality once the appointment process is over the writ application could be infructuous and such the same required urgent hearing.	No Urgency
75.	Prem Kumar 9431661620	Sangeeta Singh	CWJC No. 20461 of 2013	The respondent on the one hand has put hold the allotment of distributorship of LPG gas from a long considerable time and on the other hand proceeded to appoint other distributor for the said	No Urgency

				LPG gas in the locality. Once, the appointment process is over, the writ application could be infructuous and such the same required urgent hearing.	
76.	Arun Kumar 9431074172	Sanjay Kumar and others	C.W.J.C. No. 14131 of 2017	The claim of appointment of 8 writ petitioners have been rejected by the Respondents on erroneous grounds. By order dated 24th of April 2018, the Respondents were directed to file counter Affidavit. Subsequently the case was taken up on 24th of August 2018 and by way of last chance, three weeks time was granted to the Respondents to file counter affidavit and the said counter affidavit was directed to be accepted only on payment of cost of Rs. 5000/-. The case was then directed to be listed after 3 weeks but the case has yet not been listed. The counter affidavit as well as the Rejoinder on behalf of the petitioner has already been filed and the matter is ripe for hearing, Since the Petitioners are on the verge of their superannuation, the present case may be listed in priority basis. The present matter may be directed to be listed on priority basis so that it may be taken up at the earliest.	No Urgency
77.	Rama Kant Singh 9931282578	Sitesh Kumar	CWJC No. 19462 of 2021	Similar analogous identical cases arising out of some cause of action listed with CWJC No. 16214 of 2019. Hence, the present case may also be tagged with CWJC No. 16214 of 2019.	To be Listed with CWJC 16214/2019 after due verification
78.	Rama Kant Singh	Bablu Kumar Singh @ Bablu	CWJC No. 747 of 2022	Similar analogous identical cases arising out	To be Listed with CWJC

	9931282578	Singh and others		of some cause of action listed with CWJC No. 16214 of 2019. Hence, the present case may also be tagged with CWJC No. 16214 of 2019.	16214/2019 after due verification
79.	Rama Kant Singh 9931282578	Md. Ahsanuddin	CWJC No. 14181 of 2019	The service of the petitioner has been terminated fifteen years later without any fault.	Insufficient details
80.	Anuj Kumar 9939993599	Shila Devi	C.W.J.C. No. 5012/2021	The matter related to P.D.S. The authority concern has malafidely appointed the private Respondent as P.D.S. dealer without considering the fact that the Private respondent has suppressed the fact I mislead the authority concern. The interest of general public is being hampered. Hence aforesaid case may be listed and heard on Priority.	May be mentioned before the respective Bench only where the matter is listed
81.	Arun Kumar 9431202317	Sudhihar Kumar	Civil Review no. – 320/2019	The present case is tied up with Hon'ble Mr. Justice Mohit Kumar Shah and despite judicial order passed by this honorable court while order dated 19/2/2020 the case was order to be listed on 20/8/2020 but there after the case has never been listed as a result proceeding of L.P.A No. 833/2019 filed by same petitioner is not being listed and taken up and as such the present case may be listed as a tied up matter before concerned Court.	To be Listed
82.	Sanjeet Kumar 9431017782	Sudhram Yadav	C.W.J.C. No. 2888 of 2021	That writ application has been filed for quashing of the order passed by the learned Bihar Anudanit Shikhan Sansthan Pradhikar, Bihar whereby and where under the learned authority refused to interfere with the order of dismissal, issued by the Principal of the College,	May be mentioned before the respective Bench only where the matter is listed

				without appreciating that reply of the petitioner and the same has been passed in an arbitrary manner without adhering to the well-established principles related with the departmental proceeding. That the matter is urgent and may be listed for "ORDERS".	
83.	Rajeev Kumar Singh 9431022601	Puja Kumari and others	CWJC No. 23226 of 2018	Petitioners appeared in selection process of S.I. against Advt. No. 01/2017. They have questioned the selection process on the ground of mass irregularities. This case has never been heard since 2018. Once, the appointment will made the writ become infructuous.	No Urgency
84.	Rajeev Kumar Singh 9431022601	Sanjeet Kumar and others	CWJC No. 6845 of 2018	Matter relates to the joining of the petitioners who were appointed in the year 2010 but their joining has not been accepted till date.	No Urgency
85.	Rabindra Prasad Singh 9431623664	The Bihar Fisheries Development Corp. Limited Employees Union through its General Secretary	CWJC No. 14928 of 2012	The present case not listed for more than 10 years and almost petitioners are going to be retired and therefore, the petitioners are at the stage of starvation.	Insufficient details
86.	Sunil Kumar 9955020406	Mukesh Kumar	CWJC No. 2339 of 2019	As per order dated 08.02.19 case was to be listed after 6 weeks. Respondent no.10 appeared on 30.03.19 but till date case has not been heard and due to that respondent no.10 is on road and facing starvation although order of State Appellate Authority is in favour of the respondent no.10 which has been challenged by the above named petitioner. (Order dated 08.02.19 passed in CWJC No. 2339 of 2019 along with current status is annexed herewith)	No Urgency

87.	Birendra Kumar 9934760036	Vina Kumari	CWJC No. 2468 of 2020	This case has been mentioned 10 times on the ground that petitioner having a shop in the rail premises and rail authority demanded license fee since the date is issuance of license even after the license fee has been paid to 2017 and similar matter has been allowed by this Hon'ble Court in CWJC No. 7040 of 2020 and this matter is fully covered by this matter. So, heard this matter.	No Urgency
88.	Anil Kumar 9431456498	Dr. Sanobar Sultana	CWJC No. 645/2022	Petitioner was appointed on the post of permanent General Medical Officer in the light of Advertisement No. 17/2021 of the Bihar Technical Service Commission, Patna. After twice scrutiny of the merit list on the recommendation of the Bihar Technical Service Commission, Patna notification for appointment issued by the Health Department, Govt. of Bihar on 02.09.2021 then petitioner had joined her service on 07.09.2021 as General Medicine Doctor at PHC, Dumar (Sameli), district- Katihar. After more than two and half months of her service on 14.12.2021 a letter of the Chief Medical Officer, Katihar had been served her for removal from her service without assigned any reason or show cause. Petitioner is a young lady doctor and her career is being ruined by respondent authority without any reason. May hear this writ petitioner earlier.	May be mentioned before the respective Bench only where the matter is listed

CRIMINAL MATTERS

89.	Binod Kumar 9431206494	Md. Rahman @ Rahman	Cr. Appl. No. (D.B) 64/2017 I.A. No. 02/2019	The appellant is 85 years old and in custody since 16.09.2016 and on 15.12.2021 this case was mentioned and that was accepted in spite of that this case has not been listed, thus this case may kindly be listed on priority basis.	To be Listed subject to the availability of digitized record
90.	Binod Kumar 9431206494	Sahdeo Mahalder @ Sahdev Mahalder	Cr. Appl. (S.J) No. 5279/2019	In this case L.C.R. was called for on 17.11.2021 by Hon'ble Mr. Justice Prabhat Kumar Singh and same has been received on 01.12.2021 but as yet this appeal has not been listed.	Office to verify and comply the judicial order
91.	Mr. Dipak Kumar 99313396253	Ranjan Kumar Vidyarthi	Cr. Misc. No. 64520/2021	The petitioner is a public Servant who seeks anticipatory bail. The interim relief prayed for in Cr. W.J.C. No. 630/2021 was refused because the petitioner has filed this application. The case may be heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
92.	Kumar Vishoka Nand 9470817369	Asha Devi and Ors.	Cr. Misc. No. 58086/2021 (A.BAIL)	Petitioner No. 2 and 3 surrendered in the Court below on 11.1.2022. police given application Court below on 03.01.2022 for process 82 and 83 under Cr. P.C. so permitted to withdraw for petitioner No. 2 and 3. This case is listed in consolidated list Hon'ble Mr. Justice Sudhir Singh.	May be mentioned before the respective Bench only where the matter is listed
93.	Ashok Kumar 9955554879	Suraj Sah	Cr. Misc. No. 29828/2021	That the petitioner in jail since 01.01.2021, and mother of the petitioner is ill so, kindly heard the case.	May be mentioned before the respective Bench only where the matter is listed
94.	Umesh Prasad 9431442902	Baleshwar Thakur and Ors.	I.A. No. 9/22 IN Cr. Appl. (D.B) No. 1121/2018	In the aforesaid case, I.A. No. 9/22 has been filed on 11.01.2022 on behalf of the appellant No. 1 for bail. The appellant is in jail more than 4 years.	To be Listed subject to the availability of digitized record

				Therefore the above said case may kindly b listed before appropriate Bench.	
95.	Praveen Kumar Agrawal 9431268441	Mithlesh Singh and Ors.	Cr. Misc. No. 11164/2021 (A.Bail)	Your lordship give me permission for withdrawal of some petitioners of this bail application because the petitioner no. (9) Lalmani Devi (10) Anu Devi (11) Soni Devi (12) Switi Devi have been arrested. (consolidation list Serial No. 226)	May be mentioned before the respective Bench only where the matter is listed
96.	Raju Kumar 9304741053	Abhijit Kumar	Cr. Misc. No. 42870/2021 (R. Bail)	In the abovementioned case petitioner is in jail custody since long period and the petitioner is seriously ill. Matter is under excise Act. This case may kindly be listed top ten cases.	May be mentioned before the respective Bench only where the matter is listed
97.	Mr. Rajendra Nath Sinha 9431070062	Ram Shankar Sah and Ors.	I.A. No. 2/21 IN Cr. Appl. No. 1019/2019	I.A. was filed on 17.11.2021 but I.A. has not yet been listed. Earlier, it was rejected with observation on 14.09.2020 by the Hon'ble High Court. May kindly be listed for bail hearing.	To be Listed subject to the availability of digitized record
98.	Md. Najmul Hodda 94314 95219	Godda Mandal @ Gonda Mandal @ Abhinandan Manda[Cr. Appeal No.44 of 2021 (D.B)	Aforesaid appeal has been admitted on 30.07.2021 and L.C.R. was called for which has been received. Hon'ble Court was pleased to observed that the suspension of sentence and grant of bail shall be considered after receipt of lower court record. It may kindly be listed under heading for orders.	To be Listed subject to the availability of digitized record
99.	Md. Najmul Hodda 94314 95219	Ajay Tanti	I.A. No. 03/2021 IN Cr. Appl. No. 558/2015 (D.B)	The appellant is in jail since 14.02.2012 since about 10 years and his prayer for bail was rejected on 02.03.2021 with observation to file bail if the appeal is not taken up for hearing within six months from the date of order. Earlier mention was accepted on 27.11.2021 at Sl. No. 48. This case may kindly be	To be Listed subject to the availability of digitized record

				listed.	
100.	Anuj Kumar 9939993599	Arvind Singh @Arbind Singh & Ors	I.A. in Cr. Appeal No. 1332/2017 (D.B)	The aforesaid I.A. is filed for suspension of sentence and grant of bail to the appellant no. 4, namely Bambam · Singh @ Ramshankar Singh, during pendency of appeal. Prayer for bail of the appellant is earlier rejected. Hence this case may be listed and heard on priority.	To be Listed subject to the availability of digitized record
101.	Ajit Kumar Singh 9431660499	Bikram Ram	Cr. Revision No. 286/2020	The matter is of 2018 and the petitioner has challenged the order dt. 26.06.2018 for making payment for maintenance so called wife of petitioner because the lady (so called wife was the wife of elder brother of petitioner and no marriage ceremony was taken place and D.W. was issued against the petitioner.	No Urgency
102.	Umesh Kumar Verma 9430213134	Dr. Binod Shankar Prasad	Cr. W.J.C. No. 1717/2019	The petitioner was posted as in-charge medical officer, Addl. Primary Health centre, Daniyawan from 03.01.2013 to 17.04.2013 one Suman Kumar Sinha, Head clerk of the hospital has prudently withdrawn the G.P.F amount of some employees of the said hospital in this regard criminal case has been instituted against Suman Kumar Sinha and his mother Gayatri Sinha. Petitioner not named in the F.I.R. but S.H.O. Daniyawan freeze the salary account of the petitioner. The petitioner facing great hardships, now the petitioner was retired on 30.02.2019. This case may be never taken up. Now nowhere listed for hearing. So this may be listed for hearing.	To be Listed

103.	Suman Kumar Mishra 8002231967	Nawal Kishor @ Nawal Kishor Sharma	Cr. Misc. No. 62508/2021 (A.Bail)	During pendency of this anticipatory application petitioner has been arrested by police as such this A. Bail petition on behalf of petitioner is permitted to be withdrawn, so listed tomorrow.	May be mentioned before the respective Bench only where the matter is listed
104.	Mrs. Archana Sinha @ Shahi 9334255955	Kameshwar Yadav and Ar.	Cr. Misc. No. 85914/2019	That the above quashing petition is filed for quashing of order dated 05.11.2019 by which the Court below has dismissed the discharge petition. Now the Court below on next dated fixed on 02.02.2022 will initiate proceeding u/s 82 Cr. P.C. Hence kindly hear this matter on priority basis on any day.	No Urgency
105.	Ravindra Kumar Singh 9431322482 7488062840	Dev Dutt Kumar @ Deo Datt Kumar	Cr. Misc. No. 32958/2021	In this case the petitioner namely Dev Dutt Kumar @ Deo Datt Kumar seeks permission for withdrawal of his Anticipatory Bail application filed before this Hon'ble Court as due to pressure of the police he is going to surrender before the Court below. Therefore the petitioner has asked for withdrawal of his case which may be listed on priority basis for withdrawal. This case is listed before Hon'ble Mr. Justice Sunil Kumar Panwar.	May be mentioned before the respective Bench only where the matter is listed
106.	Zainul Abedin 9835283486	Lotan Sah	Cr. Misc. No. 51261 of 2021 (A. Bail)	Withdrawal.	May be mentioned before the respective Bench only where the matter is listed
107.	Brij Nandan Prasad 9835246500	Sahdeo Mandal and Ors.	Cr. Appl. No. 1494/2017 (D.B)	The aforementioned case the I.A. for grant of bail to the appellants namely Sahdeo Mandal and have been filed and it has been pending since long. The	To be Listed subject to the availability of digitized record

				appellants have been rotting in jail since	
108.	Mrs. Archana Sinha @ Shahi 9334255955	Abhinav Kshitij	Cr. Misc. No. 42980/2021	That the above case was earlier listed before Hon'ble Mr. Justice Sandeep Kumar but vide order dated 07.01.2022 the same was transferred to another bench by noting "WRONGLY LISTED". Now, this case is delisted. Hence, kindly list this case before any other bench except Hon'ble Mr. Justice Sandeep Kumar on priority basis.	Office to verify and to be listed in order of seniority
109.	Ashish Giri 9709555575	Rajesh Kumar	Cr. Appeal No. 1310/2017 (D.B.)	The present Memo of Appeal has been filed against the judgment dated 31.08.2017 and Sentence dated 06.09.2017 passed in Session Trial No. 292/2016 by which the appellant has been convicted under Section 302/34 and other allied sections of I.P.C. and has been sentenced to rigorous imprisonment of life and fine of Rs. 50,000/- for the offence under Section 302/34 of the I.P.C. without properly appreciating the evidence available on record rather relying upon the statements of the witnesses who had already been declared hostile by the prosecution and even there is no allegation of firing by the appellant on the deceased and most of the so called eye witnesses have not supported the prosecution case. That vide order dated 08.11.2017 this Hon'ble Court has already admitted this appeal for hearing and also the Lower Court Records has already been received. That the petitioner is in	To be Listed subject to the availability of digitized record

				custody since long i.e. from 13.08.2017 and there is no chance in future for hearing of the aforesaid criminal appeal, therefore, the I.A. for suspension for sentence may be heard during pendency of the aforesaid Criminal Appeal.	
110	Sanjay Kumar @ S.K. 9431435993	Chintu Kumar Sahni @ Sentu Sahni @ Chintu Sahni @ Sintu Sahni	Cr. Misc. No. 24300/2021	In the aforesaid case on 28-07-2021, report was called for from the trial Court and there was direction to place it on 01-09-2021 but it has not been listed on 01-09-21 spite of a letter of Court below received by the office of Hon'ble on 19-08-2021. Hence, his Lordships may be pleased to direct the office to place the aforesaid case for hearing before the appropriate bench as early as possible.	Office to verify and comply the judicial order
111	Ajay Kumar Jain 9135070412	Dhananjay Yadav	Cr. Misc. No. 53613/2021 (Regular Bail)	In this case, the Hon'ble Court had called for case Diary which has already been received in this Court, the prayer is for listing of the case at the earliest due to the urgency that the marriage of sole sister of the petitioner is going to be held on 23.01.2022 (marriage card attached herewith)	Office to verify and comply the judicial order
112	Birendra Kumar 9934760036	Dharmendra Vishwakarma	Cr. Misc. No. 39098/2019 (Restoration)	Present application has been filed for restoration of Cr. Appl. (D.B) No. 1209/2017 which was dismissed for default vide order dated 19.12.2018 passed by Hon'ble Mr. Justice Rajendra Kumar Mishra and Mr. Justice Vinod Kumar Sinha.	To be Listed for restoration
113	Arvind Kumar Sinha 6204747826	Tulik Ray @ Tulika Thapa	I.A. No. 02/2021 IN Cr. Appl. No. 539/2019 (S.J)	The appellant has been convicted for the offence of N.D.P.S. case by the Judgement and order dated 06.12.2017 and 13.12.2017 respectively the learned Additional	To be Listed subject to the availability of digitized record

				Sessions Judge 1 st Muzaffarpur. He is in custody since 13.07.2015.	
114	S.S.P. Yadav 9431014360	Not mentioned	Cr. Misc. No. 49294/2021	Kindly vide order dt. 07.01.2022 passed in the instant matter. This case is being mentioned again. Medical certificate, prescription and pathological report of the wife of the petitioner namely A. Devi who is suffering from a sever jaundice since 02.12.2021 and has been under the treatment of civil Assistant Surgeon, Sadar Hospital, Chhapra (Saran). There is none in his family to and to take care of her	May be mentioned before the respective Bench only where the matter is listed
115	Mr. Shekhar Singh 9431457432	Awdhesh Kumar	Cr. Misc. No. 32965 of 2019	The petitioner has filed this application for quashing of the order of cognizance and the entire prosecution which is adversely affecting him in various ways. The matter has not been heard on merit even for once. Hence this matter may kindly be listed urgently.	No Urgency
116	Naresh Prasad 9431004954	Golu Singh @ Abhinav Singh	Cr. Misc. No. 67941/2021	In the aforesaid case , cases of both parties is going to be compromised between them. Hence this case may kindly be listed under the heading “To be mentioned” for withdrawal.	May be mentioned before the respective Bench only where the matter is listed
117	Ms. Pravina Kumari 8151715507	Dr. Arvind Kumar Singh	Cr. Misc. No. 558/2022	This matter relates to Anticipatory bail u/s 498 (A) and other section. The petitioner is a Director of Basudev Bilash Health care and research Institutes Private Limited, Begusarai, Bihar now which is a Covid-19 centre and vaccination centre also. He is ready to keep his wife. He is out of Bihar due to fear of police. My Lord may kindly be heard the matter as early	May be mentioned before the respective Bench only where the matter is listed

				as possible.	
118.	Arghesh Kumar 9931838983	Mukesh Kumar	Cr. Misc. No. 39975/2020	Case diary called by this Hon'ble Court and ordered to place after receipt of case diary, case diary has been received on 17 th December 2021, but till date case has not been listed, so it may be listed earliest.	Office to verify and comply the judicial order
119.	Suresh Kumar 7488565394	Ram Vinay Pradad Gupta	Cr. Misc. No. 51629/2021	That the above petitioner is suffering from kidney problem and was the under treatment of Dr. B.K. Roy but the petitioner is in custody since 18.06.2021. The kidney problem is increasing and required proper treatment, hence the case required to be heard urgently.	May be mentioned before the respective Bench only where the matter is listed
120.	Yash Singh 7091091141	Sumeet Singh Kalsi@ Naujeet Singh Kalsi @ Sunnit Kalsi	Token No. Cr. Misc. 209/2022	The learned trial court has passed the impugned order dated 26.08.2016 directing for issuance of processes u/s 82 and 83 of the Code of Criminal Procedure against the Petitioner, that too, simultaneously and mechanically, without satisfaction of the conditions precedent and without recording any reason for the same in the Order sheet, in derogation of the Code of Criminal Procedure, despite the Petitioner being enlarged on bail and without the cancellation of the Petitioner's bond and/or without issuance of any process in the nature of summons or warrants to compel the Petitioner's appearance. Further the offences are all bailable in nature.	No Urgency
121.	Mahesh Prasad 9934764863	Edge Brand Architects Pvt. Ltd. And Ors.	Cr. Misc. No. 25850/2019 (quashing)	Sir, the impugned order cognizance was taken by the O.P. No. 2 by suppressing the facts under section 406 IPC.	No Urgency

				The dispute is regarding recovery of money which has wrongly been calculated. It is the clear cut case of civil matter. The accused have valid and strong evidence to be from the allegation of breach of trust. Contains that all disposes are subject to now Mumbai Jurisdiction. Hence the instant case is maintainable and the impugned order is fit to be set aside by discharging the petitioner from the allegations in the misconceived complaint case.	
122.	Mr. Sanjeev Kumar 9431860650	Om Prakash @ Om Prakash Prasad @ Om Prakash Mahto	Cr. Misc. No. 43814/2021	This regular bail application was listed at S. No. 32 in the consolidated list dated 10.01.2022 before Hon'ble Mr. Justice Partha Sarthy. The case has gone out of list from the list dated 17.01.2022. This case has not been taken up even for a singly time by this Hon'ble Court.	Office to verify and to be listed in order of seniority
123.	Birendra Kumar Singh	Sanjiv Singh and another	I.A. No. 5 of 2022 In Cri. Appeal No. 760 of 2013 (D.B.)	In the aforesaid appeal appellant No. 1 had filed I.A. bearing No. 5 of 2022 (D.B.) with prayer of bail. He is in custody since 06.07.2013 more than 8 years 6 moth. Hence may kindly be pleased to heard the aforesaid I.A. as earliest.	To be Listed subject to the availability of digitized record
124.	Ravindra Kumar Singh 9431322482	Vijay Mukhiya and Anr.	Cr. Misc. No. 27357/2021	In this case the petitioner No. 2 namely Dayanand Mukhiya @ Sadanand Mukhiya has been arrested therefore his anticipatory bail application pending before this Hon'ble Court has become infructuous. Therefore this case may be listed immediately for withdrawal.	May be mentioned before the respective Bench only where the matter is listed
125.	Ajay Mishra 9431623040	Suresh Baitha	Cr. Misc. No. 18633/2020	The case is under section 302, 201, 34 of I.P.C. the	Office to verify and

				<p>deceased has committed suicide. The marriage of the deceased was solemnized in the year 2013 therefore the case was registered u/s 302,201,34 of I.P.C. There is no eye witness in this case. Only being father-in-law the petitioner has falsely implicated in this case. The mother-in-law on similar footing has granted anticipatory bail on 20.01.2020 vide Cr. Misc. No. 87213/2019. The case was heard on 416/2020 by the bench of Hon'ble Mr. Justice Anil Kumar Sinha and after hearing the matter the Hon'ble Justice has pleased to call for the case diary. The case diary has already been received by the office concerned of Hon'ble Patna High Court. The petitioner is in custody since 05.03.2019 Twice the case was mentioned but it is not being listed therefore the humble prayer is that since the case diary has already been received therefore the case may kindly be heard.</p>	comply the judicial order
126.	Dhananjay Kumar 6202350397	Manoj Kumar Singh	I.A. No. 01/2021 Cr. Revision 1186/2019	<p>In the instant case, warrant of arrest has been issued by Court below against the petitioner for recovery of the amount. Matter is urgent, the Is pending. Court below did not the order of warrant of arrest.</p>	No Urgency
127.	Choubey Jawahar 9852978604	Surendra Singh	Cr. Appl. (S.J) No. 657/2021	<p>The applicant is in custody since 17.01.2020 and during trial 3 months in custody. Earlier bail application of the applicant was rejected at present on 08.02.2021 by Hon'ble Mr. Justice</p>	May be mentioned before the respective Bench only where the matter is listed

				Anjani Kumar Sharan. There is case and counter case and the applicant is him self injured in counter case.	
128.	Anant Kumar 9973646831	Brajesh Singh	Cr. Misc. No. 58167/2021	In this case petitioner No. 6 namely, Pramod, has been arrested. So, the application for anticipatory bail of Pramod may be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
129.	Pankaj Kumar 9835242814	Dinesh panjiyar	Cr. Appl. No. 2458/2018 (S.J)	The above mentioned I.A. application has been filed in Cr. Appl. No. 2458/2018 (S.J) in which the appellant has been awarded ten years R.I appellant is in custody since 18.10.2014 the appellant has serve more than half of the punishment and remained in custody about and 7 and 3 months. It is therefore prayed that this I.A application may kindly heard immediately for ends of Justice.	To be Listed subject to the availability of digitized record
130.	Sanjay Kumar Tiwary	Ramayan Chaubey	Cr. Appl. No. 270/2020 (SC/ST Act)	That the appellant is extremely old and sick person aged about 76 years has been made accused in minor sections of I.P.C. an under SC/ST Act, Land disputed F.I.R. after 17 days, his discharge petition has been dismissed by learned Court below without any material and non application of Judicial mind. Petitioner is very old and sick persons may kindly heard out of turn.	No Urgency
131.	Mr. Sumit Shekhar Pandey 7701841062	Manjit @ Pahalwan	Cr. Misc. No. 55592/2021	The father and mother of the petitioner both are suffering from serious ailment and the father of the petitioner has now been admitted in RJ Super Speciality Hospital, Bahadurgarh, Dist. Jhajjar (Harayana) there is no	May be mentioned before the respective Bench only where the matter is listed

				male member in the family to look after them as the two brothers are in service and both are posted outside.	
132.	Rajiv Kumar 9934035800	Md. Gaffar @ Md. Gafar	Cr. Misc. No. 52650/2021	The case was earlier listed at the top of the daily cause list but to now it has gone to serial No. 1245. The petitioner is in jail since 27.07.2021.	Office to verify
133.	Mr. Mani Bhushan Kumar 6202982195	Mohammed Mumtaz	CR. Misc No. 43954/2021	Petitioner is in jail since 07/04/2020. He is seriously ill and nobody is taking care in the jail. Since the case is running on the cause list from more than 6 months and could not be taken up yet. Petitioner is on verge of death in view of the aforesaid facts. On last occasion the case was running on Serial No. 170 in consolidated list and now it is running on Serial No. 507 in Consolidated list. It may kindly be heard in 20/01/2022.	May be mentioned before the respective Bench only where the matter is listed
134.	Shiv Jee Singh 700424452	Raj Kumar Paswan	Cr. Misc. No. 28482/2020 (A. Bail)	In the above noted case, case diary was called for by Hon'ble Mr. Justice Rajesh Kumar Verma by order dated 21.10.2021. it is reported to case diary has been received as per website of Patna High Court on 29.10.2021. Several time mentioned for listing the above noted case, but till date not listed for admission/orders. Hence it is prayed that this case may be list and heard in priority basis in any appropriate day.	Office to verify and comply the judicial order
135.	Mr. Alok Kumar Alok 9334149971	Hari Charan Sah and Anr.	I.A. No. 01/21 in Cr. App. No.1208/2021. (S.J)	In this memo of Appeal I.A No.01/21(S.J) has been filed for bail of the appellant on 23/11/21 & appellants have been custody. So this memo of appeal may be kindly listed.	To be Listed subject to the availability of digitized record

136.	Mr. Brij Bihari Tiwary 9835431783	Shital Das and Anr.	I.A. No. 3/2021 filed on 29/11/21 Cr. Appeal No. 749/2016 (DB	The Appellants are in custody since 23/9/2014 and the appellants again moved before this Hon'ble Court for grant of Bail during pendency of the appeal vide I.A. No. 3/2021 filed on 29/11/21.	To be Listed subject to the availability of digitized record
137.	Mr. Kumar Praveen 9835467009	Bachchi Devi	EC-BRHC01-04221-2022 Cr. Misc. No /2022 (Modification) Arising Cr. Misc. No. 37264 /2020 (A. Bail)	Petitioner prayer for anticipatory bail was allowed on 30.06.2021 but due to Covid- 19 pandemic and communication gap message of grant of anticipatory bail was not communicated to petitioner within time; by the present modification petition. Petitioner has prayed for extension of time to surrender in the Court below.	To be Listed for modification
138.	Mr. Nityanand Kumar 7903901580	Ranjit Kumar @ Matiya @ Ranjit Kumar Sahani @ Rohit @ Ranjit.	Cr. Misc. No. – 32095/2021 (R. Bail)	That in this case, case dairy has been called for on 29/10/2021 and next date was fixed on 08/12/2021 for hearing. That case dairy has been received by this Hon'ble Court but up till now the case has not been listed before any bench. It is therefore prayed that your lordship may kindly be pleased to list this case and heard as early as possible. And for this petitioner shall ever prey.	Office to verify and comply the judicial order
139.	Binay Kumar Singh 9204338671	Enayat Ali	Cr. Misc. No. 47912/2021	This case is related to excise matter. The wife of the petitioner is suffering from heart disease and doctor of IGIMS, Patna referred to AIIMS New Delhi for CABG surgery on 30.09.2021 and she is in danger zone. No male person is living with her only 2 son of aged 6 and 8 years. The document is already submitted of his wife to the Hon'ble Court, so, kindly hear the matter on urgent basis attached is	May be mentioned before the respective Bench only where the matter is listed

				the enclose medical report of his wife.	
140.	Mr. ANIL KUMAR 9835495654	ABHISHEK KUMAR@ AYUSH KUMAR@ ABHISHEK SINGH@ AYUSH	CR. REV. -16/2020	Present Cr. Rev. 16 / 2020 has been filed seeking bail to the petitioner, who is in custody since 21.08.2017 in connection with Sitamarhi P.S. Case No. 637 / 2017, since he has been assessed by the Juvenile Justice Board as 16 years therefore he is languishing under Observation Home Muzaffarpur for about four and half years, as evident from the order impugned.	Office to verify and to be listed before the assigned Bench in order of seniority
141.	Rajesh Kumar Singh 9431623129	Munna Chaudhary	Cr. Appl. No. 1012/2018 (D.B)	The aforesaid I.A. No. 1/2021 has been filed for grant of bail the mother of the appellant has seriously ill and the appellant is in jail since 26.06.2015 more than 6 year 6 month so kindly list this I.A. earliest.	To be Listed subject to the availability of digitized record
142.	Pushpendra Kumar Singh 7903909029	Munna Manda	Cr. Misc. No. 38746 of 2021	In the aforesaid case, the mother of the petitioner suffering from illness and Doctor has advised to take proper treatment and the petitioner is only male member who look after his old mother but due issuance of arrest warrant petitioner could not properly treated his mother, therefore, this case may kindly heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
143.	Shiv Kumar Trivedy 9835056868	Md. Jan Khan @ Mohammad Jan Khan and Ors.	Cr. Misc. No. 44993/2021	Petitioner No. 1 Md. Jan Khan has been arrested by the police as such his bail application has become in fruituous as such for the purpose of withdraw his application.	May be mentioned before the respective Bench only where the matter is listed
144.	Shiv Kumar Dwivedy 9835056868	Posan Ram	Cr. Misc. No. 35866/2021	Petitioner is already in judicial custody, hence aforementioned case has become infructuous, as such Your Honour be permitted to withdraw the	May be mentioned before the respective Bench only where the

				case.	matter is listed
145.	Shiv Kumar Dwivedy 9835056868	Amarjeet Ram	Cr. Misc. No. 35076/2021	Petitioner has already surrendered before the Court below and is rotting in custody. As such aforesaid bail application became infructuous. As such your honor be permitted to withdraw the case.	May be mentioned before the respective Bench only where the matter is listed
146.	Pravin Kumar 9835251458	Aash Narayan Singh	Cr. Appl. (D.B) No. 451/2018	I.A. has been filed for granting bail during pendency of the present appeal and the appellant is in custody since 21.02.2018. So, it may kindly be heard on priority basis.	To be Listed subject to the availability of digitized record
147.	Pushpendra Kumar Singh 7903909029	Sunita Devi	Cr. W.J.C. No. 624 of 2021	In the aforesaid case, the petition file for release of the victim namely Rupa Kumari in favor of the petitioner who is mother-in-law of the victim from illegal detention in remand home, Gaighat, Patna. The victim categorically stated in her statement under section 164 Cr. P.C. that she has performed her marriage with the son of the petitioner and also on the court question , the victim desire to live the her statement, now she 1s major one , therefore, this case may kindly heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
148.	Md. Imteyaz Ahmad 9386416816	Surendra Singh	Cr. Appl.(DB) No. 571/2021	Conviction and sentence is R.I for life u/s 302/34 IPC with fine of Rs. 20.000/ this appeal is filed much earlier but it has not been admitted as yet, hence it may kindly be placed for Admission.	To be Listed subject to the availability of digitized record
149.	Shivam 8884288850	Bigul Singh @ Kripa Shankar Singh	Cr. Appl. (D.B) No. 526/2021	Maximum sentence is R.I for life. This appeal is filed much earlier but till date it has not been admitted as such it may kindly be placed for Admission.	To be Listed subject to the availability of digitized record

150.	Md. Imteyaz Ahmad 9386416816	Nunu Sah	Cr. Appl. (D.B) No. 226/2021	This appeal is admitted on 06.08.2021 and the Lower Court Record is called for consideration of prayer for suspension of sentence and bail L.C.R. is received on 25.08.2021, hence it may kindly be listed for order.	To be Listed subject to the availability of digitized record
151.	Udhav 8676924738	Aman Kumar @ Aman Raj	Cr. Appl. (S.J) No. 1411/2021	Earlier the prayer for grant of bail of the appellant is rejected by this Hon'ble Court vide order dated 19.09.2019 with direction to expedite the trial and conclude the same at the earliest. Appellant is in custody since 26.11.2018, hence this appeal. It may kindly be listed for orders.	To be Listed subject to the availability of digitized record
152.	Saroj Kumar 9939120575	Ram Narayan Ram	Cr. Misc. No. 49739/2021	Petitioner is blind person and he has no vision of all. He is in jail since 23.07.2021 offences u/s 30(a) of Bihar prohibition and Excise Act, 2018 and co-accused has been granted Anticipatory bail by the co-ordinate bench of this Hon'ble Court vide Cr. Misc. no. 56840/2021 (Ashok Ram) order dated 07.12.2021. So, kindly list the case as your Lordships may deem fit and proper.	May be mentioned before the respective Bench only where the matter is listed
153.	Jay Prakash Sharma 9507832265	Vedeo Rai @ Vidio Rai	ECBRHC01- 88870-2021	The petitioner was already granted A. Bail vide order dated 17.11.2021 passed in Cr. Misc. 12533/2021 but 4 weeks time granted to surrender and furnish Bail Bond etc has expired on 17.12.2021 itself due to illness of the petitioner. Hence, the present petition for modification in order for extension of further 4 weeks time to surrender and furnish Bail Bond etc.	Office to verify and to be listed for modification in order of seniority
154.	Rajesh Kumar 9431638305	Modin Mian	I.A. No. 3/2022 arising out of Cr. Appl. 755/2016 (S.J)	Aforesaid I.A. No. 3/2022 arising out of Cr. Appl. No. 755/2016 (S.J) the appellant is custody more	To be Listed subject to the availability

				then 8 year. So, kindly appeal heard as soon as.	of digitized record
155	Poddar Suresh Gandhi 9199700567	Smt. Meena Devi and Ors.	I.A.No./2022 Cr. Appl. No. 1142/2021 (S.J)	The above mentioned I.A. petition has been filed on behalf of the appellant Bishnu Mandal who is in jail custody since 3.9.2019. Earlier, appellants in this appeal has been enlarged on Bail by Hon'ble Mr. Justice Madhuresh Prasad on 9.9.2021. Appellant Bishnu mandal has not prayed for bail at that time.	To be Listed subject to the availability of digitized record
156	Vikash Kumar Pankaj 9472665750	Parsuram Sharma and Anr.	I.A. No. 01/2019 IN Cr. Appl. No. 1282/2018 (D.B)	The appellant no. 2 is in custody since 05.09.2018 and his prayer for bail has not been considered on merits yet, till date.	To be Listed subject to the availability of digitized record
157	Pankaj Sinha 9432230684	Vikash Paswan	Cr. Misc. No. 34738/2021	Case is u/s -307 IPC. Petitioner is a examine of Intermediate – 2022, examination started from 1 Feb-2022 Roll code is 82037, Roll No. is 22010202 examination center +2 Dhobi Singh Sahodra Sr. Sec. School. Dhadhor, S.K. Jamui. Doctor found the injury simple on the body of informant. Kindly heard the case on priority basis, and because examination of petitioner started on 1 Feb 2022 (01.02.2022)	May be mentioned before the respective Bench only where the matter is listed
158	Anil Kumar 9431456498	Tulsi Kumar @ Tuntun Kumar	Cr. Misc. No. 24654/2021	Aforesaid regular bail application of the petitioner was heard on 30-11-2021 by Hon'ble Mr. Justice Rajesh Kumar Verma and lordships pleased to call for the readable carbon copy of the case diary in connection with Special (POCSO) Case No. 184 of 2020 arising out of Danapur P.S. Case No. 588 of 2020 and same had been received in the high	Office to verify and comply the judicial order

				court registry on 18.12.2021. His Lordships was also directed to list this case on 07.01.2022 but till day present case has not been list before appropriate bench of this Hon'ble Court. May list this case as earlier for consideration of bail application of petitioner.	
159.	Ravi Prakash 7370071090	Purushottam Kumar	Cr. App. (SJ) No. 1762/2021	Present appeal was heard on 24-11-2021 and Hon'ble Court was pleased to admit the appeal, called for the lower court record and prayer for bail be considered after receipt of the lower court record. The LCR is already received in registry office of this Hon'ble Court on 30.12.2021. The appellent is in custody since about 4 years. May this case be listed earlier before appropriate bench for consideration of suspension of sentence and release the appellent on bail during pendency of appeal.	Office to verify and comply the judicial order
160.	Arvind Kumar Sinha	Uday Yadav and others	Cr. Appeal No. 4244 of 2021 (S.J.)	This criminal appeal has been filed for bail against their arrest. Petitioners are innocent and the informant has lodged FIR against them under SC/ST Act due to mala fide intention and land dispute. Thus, treat as urgent and may be listed.	May be mentioned before the respective Bench only where the matter is listed